

অসম



ৰাজপত্ৰ

सत्यमेव जयते

The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্ৰাণ-কৰ্তৃত্বৰ জৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 186 বিশপুৰ, শনিবাৰ, 23 ডিচেম্বৰ, 1978, 2 পহ, 1900, শক
 No. 186 Dispur, Saturday, 23rd December, 1978, 2nd Pausa,
 1900 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR
 LEGISLATIVE DEPARTMENT

NOTIFICATION

The 22nd December 1978

No.LGL.288/78/37.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information,

Assam Act XVIII of 1978

(Received the assent of the Governor on 20th December, 1978)

THE DIBRUGARH UNIVERSITY (AMENDMENT) ACT, 1978

An Act

furth^r to amend the Dibrugarh University Act, 1965.

Preamble.

Whereas it is expedient further to amend the Dibrugarh University Act, 1965, hereinafter called the principal Act, in the manner hereinafter appearing;

Assam Act
VIII of
1965.

It is hereby enacted in the Twenty-ninth Year of the Republic of India as follows:—

Short title
and com-
mencement.

1. (1) This Act may be called the Dibrugarh University (Amendment) Act, 1978.

(2) It shall be deemed to have come into force on the 27th day of September, 1978.

Amendment
of Section 32
of Assam Act
VIII of 1965.

2. In the principal Act, in Section 32, in clause (f),—

(i) in the first proviso, towards the end, the portion beginning with the words "No new Colleges" and ending with the words "affiliate new Pre-University Class or College" shall be substituted by the words "No New Pre-Degree or Degree College shall, be given permission or affiliation or no such college shall be given permission or affiliation to introduce new subject or faculty by the University without prior concurrence of the State Government";

- (ii) the second proviso shall be substituted by the following, namely:—

"Provided further that the State Government may at any time vest the existing powers of the Executive Council of the University of conducting Pre-Degree Examination in the Board of Secondary Education with effect from such date as may be notified by the State Government."

Repeal and
Saving.

3. (1) The Dibrugarh University (Amendment) Ordinance, 1978 (Assam Ordinance No III of 1978) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.

U. TAHBILDAR,
Secretary to the Govt. of Assam,
Legislative Department.